



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 14th October, 2022

**No. LGL.131/2022/3.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

**ASSAM ACT NO. XLIII OF 2022**  
(Received the assent of the Governor on 7th October, 2022)

**THE ASSAM UNIFIED METROPOLITAN  
TRANSPORT AUTHORITY ACT, 2022**

## AN ACT

to provide for the constitution of Unified Metropolitan Transport Authority for Urban Mobility Area in the state of Assam for the planning, supervision, co-ordination, development, regulation, maintenance and monitoring of urban transport.

### Preamble

Whereas it is expedient to provide for the constitution of Unified Metropolitan Transport Authority for the planning, supervision co-ordination, development, and regulation of urban transport in urban mobility areas and for matters connected and incidental thereto in the state of Assam;

It is hereby enacted in Seventy-third Year of the Republic of India as follows:-

### CHAPTER I PRELIMINARY

#### Short title, extent, and commencement

1. (1) This Act may be called Assam Unified Metropolitan Transport Authority Act, 2022.
- (2) It extends to the Urban Mobility Areas of the state of Assam as specified in section 3 of the Act.
- (3) It shall come into force on such date as the State Government may, by notification, appoint and different dates may be appointed for different areas in the state.

#### Definitions

2. In this Act, unless the context otherwise requires, -
  - (a) **“Authority”** means the Assam Unified Metropolitan Transport Authority constituted under section 4 of this Act,
  - (b) **“Chairperson”** means the Chairperson of the Authority constituted under section 4 of this Act;
  - (c) **“Chief Executive Officer”** means the Chief Executive Officer appointed under sub-section (2) of section 9 of this Act;
  - (d) **“Central Government”** means the Government of India;
  - (e) **“Comprehensive Mobility Plan”** means the plan, document that outlines the strategies and related actions for such Urban Mobility Area for safe, clean, and efficient, sustainable transport for enhancement of mobility of people and goods in Urban Mobility Area covering all elements of transport under an integrated planning process;